CIRCULAR

This circular is issued for dissemination of the Order No. AV.11011/1/2020-US (AG)Office-MOCA dated 23.03.2020 (copy attached) of Ministry of Civil Aviation for guidance and strict compliance of all domestic operators engaged in scheduled, non-scheduled and private aircraft operations in India.

(Sunil Kumar)
Deputy Director General

To
1. All Domestic Scheduled/Non-scheduled/Private Operators;
2. The Chairman, Airport Authority of India;
3. All Airport Operators in India.
ORDER

(i) Whereas the Central Government is satisfied that a large part of India is threatened by the outbreak of Novel Corona Virus (COVID-19), which has resulted in a large number of casualties around the world and has been declared by the World Health Organisation as a pandemic, and

(ii) Whereas the Central Government considers that the movement of persons within the country by flights carrying a large number of persons together will aid and assist the spread of the above virus within India and for prevention of further spread of the epidemic disease, such movement of people must be restricted;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 8B of the Aircraft Act, 1934 (XXII of 1934), the Central Government hereby directs that—

(a) The operation of all scheduled domestic flights (except all-cargo flights) by any aircraft operator holding an air operator certificate issued by DGCA-India shall cease with effect from 2359 hrs. IST on 24th March, 2020. Such operators shall plan their operations in such a way that their flights land at the destination latest by 2359 hrs. IST on 24th March, 2020.

(b) The operation of flights by the holders of Non-scheduled operator permit (except all-cargo flights, off-shore helicopter operations, medical evacuation flights or flights specifically approved by DGCA-India) and flights by private aircraft operators shall also cease with effect from 2359 hrs. IST on 24th March, 2020. Such operators shall plan their operations in such a way that their flights land at the destination latest by 2359 hrs. IST on 24th March, 2020.

(c) The above restrictions shall not apply to aircraft/helicopter(s) belonging to or being operated on behalf of State/UT Governments.

(d) All airports shall continue to function for handling the permitted flight operations.

(e) The above instructions shall remain in force till 2359 hrs. IST on 31st March 2020.

This issues with the approval of the competent authority.

(ANGSHUMAN RASTOGI)

Joint Secretary to the Government of India

To

DGCA (Attn.: Shri Arun Kumar, DG) with the request to issue orders suspending the schedule approvals of the airlines in accordance with this order.